



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, एप्रिल १९, २००६/चैत्र २९, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Entertainments Duty (Amendment) Bill, 2006 (L. A. Bill No. LIII of 2006), introduced in the Legislative Assembly on the 19th April 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department

L. A. BILL No. LIII OF 2006.

A BILL

further to amend the Bombay Entertainments Duty Act, 1923.

WHEREAS it is expedient further to amend the Bombay Entertainments Duty Act, 1923, for the purposes hereinafter appearing ;
it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

- (1) This Act may be called the Bombay Entertainments Duty (Amendment) Act, 2006. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(२७४)

Amendment
of section 3
of Bom. I of
1923.

2. In section 3 of the Bombay Entertainments Duty Act, 1923,—
(a) in sub-section (4), for the TABLE, the following TABLE shall be substituted, namely :—

Bom.
I of
1923.

“TABLE

Serial No.	Area	Amount of entertainment duty to be paid per television set per month (Rupees)
(1)	(2)	(3)
1	Within the limits of all Municipal Corporations and all Cantonments.	45
2	Within the limits of all 'A' and 'B' class Municipal Councils.	30
3	Within the limits of any other areas not covered by entries 1 and 2 above.	15”;

(b) in sub-section (15), for the TABLE, the following TABLE shall be substituted, namely :—

“TABLE

Serial No.	Area	Amount of entertainment duty to be paid per television set per month (Rupees)
(1)	(2)	(3)
1	Within the limits of all Municipal Corporations and all Cantonments.	45
2	Within the limits of all 'A' and 'B' class Municipal Councils.	30
3	Within the limits of any other areas not covered by entries 1 and 2 above.	15”.

STATEMENT OF OBJECTS AND REASONS.

The entertainment duty on the Cable Television has been levied since 1992. The existing rates of entertainment duty on the Cable Television were last revised with effect from the 1st April 2000 and remained the same for the past six years. In order to increase the State revenue the Finance Minister has, in his Budget Speech for the year 2006-2007, declared to enhance the existing rates of entertainment duty on Cable Television by fifty per cent.

2. In keeping with the policy of the State Government to impose the same rates of entertainment duty on the Cable Television and the Direct-to-Home (DTH) services it is considered expedient to enhance the rates of entertainment duty on the DTH services also.

3. The Bill seeks to achieve the above objective.

Mumbai,

Dated the 18th April 2006.

NARAYAN RANE,

Minister for Revenue.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 1(2).—Under this clause, power is taken to the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The above-mentioned proposal for delegation of legislative power is of a normal character.

**GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207
OF THE CONSTITUTION OF INDIA**

(Copy of Government of Maharashtra Order, Law & Judiciary
Department)

In exercise of the powers conferred upon him by clause (1) of Article 207 of the Constitution of India, the Governor of Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly, the consideration of the Bombay Entertainments Duty (Amendment) Bill, 2006.